



2026:AHC:24890-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1625 of 2026

Ved Prakash Yadav

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shikhar Awasthi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Learned counsel for the petitioner is permitted to implead Commissioner of Police, Southern Commissionerate, Kanpur Nagar as respondent No. 13 during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following relief:

"i) Issue a writ, order or direction in the nature of mandamus directing and commanding the respondents to arrest the respondent nos. 4 to 13 in pursuance of impugned first information report dated 17.7.2025 (Annexure No. 2 to the writ petition) bearing Case Crime No. 0172 of 2025, under Sections 147, 406, 467, 468, 471 IPC, P. S. Sen Paschim Para, District- Southern Commissionerate Kanpur Nagar.

ii) Issue a writ, order or direction in the nature of mandamus commanding the respondents to conduct a free, fair, impartial and transparent investigation against the accused persons, thereby concluding same within a short-stipulated time as may be directed by this Hon'ble Court.

iii) Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

iv) Award the cost of the petition to the petitioner."

4. Learned counsel for the petitioner submits that though the FIR in the instant case has been registered on 17.7.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the Commissioner of Police, Southern Commissionerate, Kanpur Nagar, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Commissioner of Police, Southern Commissionerate, Kanpur Nagar, the Commissioner of Police, Southern Commissionerate, Kanpur Nagar/respondent no. 13 shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 4, 2026

KU